

**Bill No. 231 of 2019**

THE CENTRAL UNIVERSITIES (AMENDMENT) BILL, 2019

By

SHRIMATI RITI PATHAK, M.P.

A

**BILL**

*further to amend the Central Universities Act, 2009.*

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Universities (Amendment) Act, 2019.

(2) It shall come into force on such date as the Central Government may, by notification  
5 in the Official Gazette, appoint.

Short title  
and  
commencement.

Insertion of new sections 3E and 3F. **2.** After section 3D of the Central Universities Act, 2009 (hereinafter referred to as the principal Act) the following sections shall be inserted, namely:— 25 of 2009.

Establishment of Central University of Madhya Pradesh. **“3E. There shall be established in the Sidhi region of Madhya Pradesh, a University, which shall be a body corporate, to be known as the Central University of Madhya Pradesh, having its territorial jurisdiction extending to the whole of the State of Madhya Pradesh, as specified in the First Schedule to this Act.** 5

Establishment of Central Tribal University of Madhya Pradesh in Sidhi region. **3F. There shall be established in the Sidhi region of Madhya Pradesh, a Tribal University, which shall be a body corporate, to be known as the Central Tribal University of Madhya Pradesh, having its territorial jurisdiction extending to the whole of the State of Madhya Pradesh, as specified in the First Schedule to this Act, to provide avenues of higher education and research facilities primarily for the tribal population of India.”** 10

Amendment of section 5. **3.** In section 5 of the principal Act, for the existing proviso, the following proviso shall be substituted, namely:—

“Provided that the Tribal Universities established under sections 3D and 3F shall, in their respective jurisdictions, take additional measures for paying special attention to the tribal centric higher education and research, including art, culture and customs.” 15

Amendment of the first schedule. **4.** In the First Schedule to the principal Act, after entry 12, the following entries shall be inserted, namely:—

“12A. Madhya Pradesh Central University of Madhya Pradesh Whole of the State of Madhya Pradesh. 20

12B. Madhya Pradesh Central Tribal University of Madhya Pradesh Whole of the State of Madhya Pradesh.”.

## STATEMENT OF OBJECTS AND REASONS

Establishment of a Central University and a Central Tribal University in Sidhi region of State of Madhya Pradesh will provide access to higher education and improve its quality. It will also facilitate the way for higher education and research facilities for the people of the State. Apart from this, tribal university in the Sidhi region of Madhya Pradesh will provide education and research facilities in tribal art, cultures and customs to tribal population of India and promote advanced knowledge for enrichment of technology. Apart from concentrating on tribal education, all educational and other activities will be implemented in this Central University, like any other Central University. As of now, there is no Central University in the Sidhi region of Madhya Pradesh.

The Bill, therefore, seeks to amend the Central Universities Act, 2009 with a view to provide for the establishment of a University in the Sidhi region of Madhya Pradesh namely “Central University of Madhya Pradesh” and a Tribal University, namely, “Central Tribal University of Madhya Pradesh”.

Hence this Bill.

NEW DELHI;  
*July* 19, 2019.

RITI PATHAK

## FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to insert the new sections 3E and 3F in the Central Universities Act, 2009 so that two new central universities, namely, “Central University of Madhya Pradesh” in Sidhi region and “Central Tribal University of Madhya Pradesh” can be established which shall be the body corporate, whose jurisdiction extends to whole of the State of Madhya Pradesh. It is estimated that a recurring expenditure of about rupees two hundred crores will be involved per annum from the Consolidated Fund of India.

A non-recurring expenditure of about rupees two thousand crores is also likely to be involved.

*ANNEXURE*

EXTRACT FROM THE CENTRAL UNIVERSITIES ACT, 2009  
(25 OF 2009)

*	*	*	*	*	
5.	*	*	*	*	Objects of University.

Provided that the Tribal University established under section 3D shall take additional measures for paying special attention to the tribal centric higher education and research, including art, culture and customs.

*	*	*	*	*	
---	---	---	---	---	--

THE FIRST SCHEDULE

[See section 3(4)]

Serial No.	Name of the State	Name of the University	Territorial jurisdiction
(1)	(2)	(3)	(4)
1.	Andhra Pradesh	Central University of Andhra Pradesh	Whole of the State of Andhra Pradesh
*	*	*	*
*	*	*	*
12.	Kerala	Kerala Central University	Whole of the State of Kerala.
13.	Odisha	Central University of Odisha	Whole of the State of Odisha
*	*	*	*

LOK SABHA

---

A

**BILL**

further to amend the Central Universities Act, 2009

---

*(Shrimati Riti Pathak, M.P.)*